

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1469
ANSWERED ON:27.11.2009
TAX EXEMPTION TO IT COMPANIES
Rajesh Shri M. B.

Will the Minister of FINANCE be pleased to state:

he amount given to the Information Technology (IT) companies in India as Tax exemption during the last three years?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

The Hon'ble Member has sought information pertaining to Tax Exemption to Information Technology (IT) companies for Assessment Years 2007-08, 2008-09 and 2009-10. The exemption granted in a case is determined after the assessment for the relevant year is completed. The assessments in respect of the above assessment years will be finalized over the next three financial years by the concerned assessing officers across the country. The efforts involved in collecting and collating that data will not be commensurate with the ends sought to be achieved by the Hon'ble Member of Parliament. However, data about the income claimed exempt by the IT companies in their returns of Income for these Assessment Years available on the Income Tax database which is as under.

Year	Section 10A Exemption Amount (in Rs. Cr) (in Rs Cr)	Section 10AA Exemption Amount	Section 10B Exemption Amount (in Rs Cr)
AY 2007-08	26,477	270	2,325
AY 2008-09	30,335	1,487	2,037
AY 2009-10	36,278	4,456	2,276